- (c) the action taken by Government against the above authority for non-implementation;
- (d) the time by which the revised scale will be implemented by the Government; and
- (e) whether it will be implemented before the implementation of Fifth Pay Commission's Report?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJ1T GUPTA): (a) to (e) The Government of NCT of Delhi had recommended a composite proposal for revision of pay scales of the Delhi Administration Subordinate Services (DASS) Grade-I and Grade-II Officers as also fo Stenographers Grade-!I for achieving parity with the pay scales available to the corresponding categories of the Central Government employees. The approval of the Government of India to the revision of the pay scales of Grade-I Officers of DASS from Rs. 1640-2900/- to Rs. 2000-3200/- was accorded vide Order dated the 19th March, 1996. The Government of NCT of Delhi have, however, considered it prudent to await the decision in respect of revision of pay scales of other categories of employees referred to in their composite proposal before effecting the pay revision in respect of Grade-I Officers.

Permission for demolition of religious structures situated in defence area

- 3143. SHRI K.R. MALKANI: Will the Ministet of DEFENCE be pleased to state:
- (a) whether it is a fact that Defence Establishments have been ordered to stop demolition of religious structures from Defence Areas without the permission of Hon'ble Defence Minister.
- (b) if so, the number of temples, mosques and Gurudwaras involved; and
- (c) the criteria for permitting or refusing demolition of such illegal constructions in Defence areas?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a)to(c) On

getting representations from a section of public of Agra Cantt., instruction has been issued not to demolish religious structures without the prior approval of the Ministry. Number of similar cases are not readily available with the Ministry of Defence. Decision in each case involving religious building will be taken on the basis of facts and evidence available and in accordance with the existing rules.

रोहतांग सुरंग के संबंध में व्यवहार्यता अध्ययन

- 3144. श्री सुशील बरोंगपा: क्या रक्षा मंत्री 17 अगस्त, 1995 को राज्य सभा में तारांकित प्रश्न 226 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:
- (क) क्या रोहतांग सुरंग के चरण-2 का व्यवहार्यता संबंधी अध्ययन चरण पूर्ण हो गया है;
 - (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है: और
- (ग) यदि नहीं, तो इस संदर्भ में विलंब होने के क्या कारण हैं?

रक्षा मंत्री (श्री मुलायम सिंह यादव): (क) जी, नहीं।

- (ख) प्रश्न नहीं उठता।
- (ग) पिछलो सर्दियों के दौरान काफी लम्बे समय तक रही हिमबाधित परिस्थितियों के कारण मैसर्स "'राइंट्स" नियत समय पर यहं अध्ययन पूरा नहीं कर सका।

Threats by ATTF & TNLF

- 3145. SHRI JOYANTA ROY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the ATTF and TNLF have issued a threat to deport all the people settled in State of Tripura after 1994;
- (b) if so, the action Government have taken so far; and
- (c) the number of army personnel including police and para-military and civilians killed or abducted in Manipur and Tripura in the last one year?